

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
CENTRAL ZONE BENCH, BHOPAL
ORIGINAL APPLICATION NO. 105/2025

IN THE MATTER OF:

RAHUL SHARMA

.....**APPLICANT**

VERSUS

STATE OF M.P. & ORS.

.....**RESPONDENT**

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Date: 11.10.2025

Place: Bhopal

Submitted by MPPCB:

through Counsel



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Joint Committee Report

In Hon'ble NGT O.A. No. 105 of 2025 (CZ)

Earlier O.A. No. 337/2025 (PB)

Order dated 23.07.2025

In the matter of

Rahul Sharma

Vs

State of Madhya Pradesh & Ors.

Committee members:

1. Dr. Poulami C. Patil, Sci-B, CPCB, RD, Bhopal
2. Sh Chandrashekhar Shrivastav, Sub Divisional Officer (Revenue), Gouharganj, District Raisen
3. Dr. K.N. Katare, Regional Officer, MPPCB, Mandideep

Date of Visit: - 13th September 2025

Location: - Village- Jhiri, District Raisen, (M.P)

**Joint Committee Report
National Green Tribunal (CZ)
OA 105/2023 order dated 23.07.2025**

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Joint Committee Report

Hon'ble National Green Tribunal (CZ) vide its order dated 23.07.2025. & 02.09.2025 in O.A. NGT OA 105 of 2025 (CZ), Earlier O.A. No. 337/2025 (PB) (Rahul Sharma V/s State of Madhya Pradesh & Ors) directed under Para 5 is stated below:

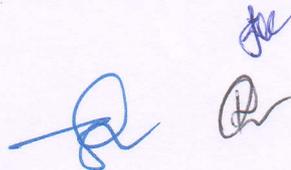
Para 5 In view of the environmental questions involved in the case, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and suggest appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of officers duly authorized by Central Pollution Control Board (CPCB), MPSPCB and District Magistrate, Raisen and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponents, verify the factual position and submit report suggesting appropriate remedial action. The MPSPCB will be the nodal agency for coordination and compliance.

Copy of the NGT order dt. 23.07.2025 is enclosed as **Annexure-I**.

In compliance of the Hon'ble NGT order dated 23.07.2025, a committee was constituted consisting of the following officers from the respective departments and site visit to the Village- Jhiri, District Raisen, (M.P) at origin of River Betwa was taken up on 13th September 2025. Copy of attendance sheet is enclosed as **Annexure-II**.

1. Dr. Poulami C. Patil, Scientist-B, Member of CPCB
2. Sh. Chandrashekhar Shrivastav, Sub Divisional Officer (Revenue), Gouharganj, Member of District Magistrate, Raisen.
3. Dr. K. N. Katare, Regional Officer, Regional Officer, MPPCB, Mandideep, Member of MPSPCB.

During the field visit on 13.09.2025 and, following officials were also present:



1. Sh. Sunil Bharadawj, Forest Superintendent Ratapani, Member of DFO, Obedullaganj.
2. Shri Ravi Shanker Bharti, Scientist, Regional Office, MPPCB, Mandideep, District - Raisen
3. Shri Aditya Lange, Assistant Engineer (C), Regional Office, MPPCB, Mandideep, District - Raisen
4. Shri Rahul Sharma, the applicant
5. Dr. Subhash C. Pandey, volunteer amicus curiae for this matter and
6. Shri Kamal Singh Gurjar (Sarpanch - village Jhiri), Public Representative

1.0 Issue raised in the petition:

- **Destruction of the Water Source Due to Human Interference**

- *The natural origin point of the Betwa River, which had been continuously flowing for centuries, has been forcibly sealed.*
- *Local influential individuals have covered the water source with soil, debris, and concrete, leading to a complete blockage of the river's natural flow.*
- *This is a clear violation of the Water (Prevention and Control of Pollution) Act, 1974, and the Environment Protection Act, 1986.*

- **Illegal Deforestation Near the Source**

- *Hundreds of trees, which played a crucial role in preserving Betwa's water flow, are being rapidly cut down, leading to an alarming depletion of groundwater levels.*
- *This is a direct violation of the Forest Conservation Act, 1980, and will result in increased soil erosion, further disrupting the river's natural course.*

- **The Inseparable Link Between Rivers and Trees**

- *The roots of trees help in water retention and play a crucial role in maintaining the river's water source.*
- *Due to large-scale tree cutting, the ability of the region to retain rainwater has been destroyed, posing an even greater threat to Betwa's uninterrupted flow*

2.0 Observations:

Following are the few major observations of the committee recorded on the day of visit:

- **Multiple Point Sources at Origin**

Apart from the already marked and delineated point source of Betwa River at Jhiri, and one other natural point sources that remain perennial and remain continuous source of fresh water visited by committee. Sarpanch of village jhiri and other people informed that there is possibility of few natural sources of water nearby jhiri area. These should also be duly recognized and protected as integral sources of the Betwa River. The concretized origin point which is denoted as "Gomukh" was observed broken. At the time of visit natural flow from "Gomukh" was observed.

- **Encroachment and Felling of Heritage Trees**

- Following encroachments were observed at the origin point at Jhiri:-
 1. One concrete temple (Area about 20x20 sq. feet).
 2. One G.I Steel shade temple(Area about 15x20 sq. feet).
 3. One concrete plate form on natural bawadi.
 4. One Jhuggi for residential purpose by a baba who look after the above temple.
- As far as cutting of tree is concerned some stumps were found projected from the ground during the visit.

More concrete structures may be avoided. Also, residence of any locals must not be allowed at the place and tree cutting must be prohibited.

• **Retention of Origin Site within Forest Department's Jurisdiction**

Presently, the Betwa origin site at Jhiri falls within a sensitive zone under the jurisdiction of the Forest Department, as part of the Ratapani Tiger Reserve. For the holistic development and conservation of the Jhiri origin site, it is imperative that this area continues to remain under the Forest Department as part of the Tiger Reserve.

Photographs taken during field visit and copy of google map are enclosed as **Annexure-III**.

3.0 Recommendation:

- It is highly recommended that all the streams other than demarcated origin point should also be duly recognized and protected as integral sources of the Betwa River.
- Although India is a religious country and general public have their religious sentiments around almost all rivers and their origins, it is recommended to keep the sources away from human interference. Nature demand to be in natural way which is the only way to conserve the water quality.
- Therefore, it is absolutely essential to control all unauthorized activities and strictly no more encroachments should allow there. Otherwise, there remains a serious risk of the Betwa origin being damaged or blocked again.
- To prevent human disturbance, it is recommended to install one zigzag (Z-shaped) gate, allowing only pedestrian entry to the Jhiri origin point. This may be done by the Raisen District Administration or the Ratapani Tiger Reserve/ Raisen Forest Department. All vehicles should be restricted to the main road outside. This measure will not only safeguard the Betwa origin sources but will also contribute to better protection of the local wildlife.
- All the concrete structures made within the stream must be



demolished with immediate effect by the Forest Department with help of District Administration, Raisen and Police Department. Alternative structure may be made out of natural material such as wooden logs, soil etc.

- During visit it was informed by Sh. Sunil Bharadawj, Forest Superintendent, Ratapani Tiger Reserve that a comprehensive action plan has been prepared by the Divisional Forest Officer, Obedullaganj for the conservation of origin point of the Betwa River at Jhiri. It is suggested that this action plan which include construction of Percolation tanks (118 Nos.), Boulder check dam (3000.00 Cubic meters), contour and continuous contour trench in 10 beet and plantation by Miyawaki technique (2 hectare) from the origin point, may positively be implemented and adhered with strict compliance. The copy of Detailed Project Report is enclosed herewith as **Annexure-IV**.


(Chandrashekhar Shrivastav)
Sub Divisional Officer, (Revenue)
Gouharganj, Raisen


(Dr. Poulami C. Patil)
Scientist-B
CPCB, RD, Bhopal


(Dr. K.N. Katare)
Regional Officer
MPPCB, RO, Mandideep

Item No. 01

Court No. 2

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 337/2025

Rahul Sharma

Applicant

Versus

State of Madhya Pradesh & Ors.

Respondents

Date of hearing: 23.07.2025

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: Applicant in Person (through VC).

ORDER

1. The applicant-Rahul Sharma has sent a letter petition dated 04.03.2025 to this Tribunal which has been treated and registered as Original Application No. 337/2025 for exercise of suo motu jurisdiction.
2. The relevant part of the letter petition enumerating grievances of the applicant is reproduced as follows:-

“ Subject: Request for urgent action against the artificial closure of Betwa River's main source due to human activities and illegal deforestation in its vicinity.

I, Rahul Sharma, an environmental enthusiast, would like to draw your urgent attention to the severe crisis threatening the existence of the Betwa River. The Betwa, which has been flowing as a natural water source for centuries from Jhiri village in Raisen district, Madhya Pradesh, is now being deliberately wiped out from its origin due to reckless human interventions and destructive activities.

The natural water source of the Betwa River has been artificially blocked by local influential individuals, completely disrupting its flow. Moreover, large-scale illegal deforestation is taking place

around the area, further deteriorating the ecological balance and endangering the river's survival.

How is Betwa's Existence in Danger?

1 Destruction of the Water Source Due to Human Interference

- *The natural origin point of the Betwa River, which had been continuously flowing for centuries, has been forcibly sealed.*
- *Local influential individuals have covered the water source with soil, debris, and concrete, leading to a complete blockage of the river's natural flow.*
- *This is a clear violation of the Water (Prevention and Control of Pollution) Act, 1974, and the Environment Protection Act, 1986.*
-

Illegal Deforestation Near the Source

- *Hundreds of trees, which played a crucial role in preserving Betwa's water flow, are being rapidly cut down, leading to an alarming depletion of groundwater levels.*
- *This is a direct violation of the Forest Conservation Act, 1980, and will result in increased soil erosion, further disrupting the river's natural course.*

3. The Inseparable Link Between Rivers and Trees

- *The roots of trees help in water retention and play a crucial role in maintaining the river's water source.*
- *Due to large-scale tree cutting, the ability of the region to retain rainwater has been destroyed, posing an even greater threat to Betwa's uninterrupted flow.*

Demands & Necessary Actions:

1. A high-level independent committee should be constituted under NGT's directive to immediately investigate the closure of Betwa's water source and identify those responsible for its artificial blockage.

2. A scientific conservation project should be initiated to revive the Betwa River's natural water source, and all illegal encroachments should be removed immediately.

3. The region surrounding the origin of the Betwa should be declared a forest conservation zone, and orders should be issued for afforestation and water conservation programs in the area.

4. Strict legal action should be taken against those involved in illegal deforestation, and the role of concerned forest department officials should also be investigated.

5. The local administration, the forest department, and the Ministry of Environment should be jointly directed to prepare a

comprehensive action plan to prevent similar ecological disasters for Betwa and other river sources in the future.

Conclusion:

I humbly request the Hon'ble Tribunal to take immediate cognizance of this well-planned environmental crime and issue notices to the concerned officials and individuals involved in these illegal activities while ensuring urgent action on the above-mentioned demands.

This petition is being filed in public interest under the Environment Protection Act, 1986, the Water (Prevention and Control of Pollution) Act, 1974, and the Forest Conservation Act, 1980.”

3. *Prima facie* the averments made in the application raise substantial questions relating to environment arising out of the implementation of the enactments specified in Schedule-I to the National Green Tribunal Act, 2010.

4. In view of the averments made in the application, we consider it appropriate to have response of (1) State of Madhya Pradesh through its Principal Secretary, Department of Housing and Environment Department, Government of Madhya Pradesh, (2) Principal Secretary, Irrigation and Water Resources Department, Government of Madhya Pradesh, (3) Madhya Pradesh State Pollution Control Board (MPSPCB) through its Member Secretary, (4) District Magistrate, Raisen who are impleaded as respondents no. 1 to 4. The Registry is directed to prepare and attach memo of parties to the application and issue notices to respondents no. 1 to 4 requiring them to file their reply/response within one month.

5. In view of the environmental questions involved in the case, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and suggest appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of officers duly authorized by Central Pollution Control Board (CPCB), MPSPCB and District Magistrate, Raisen and direct the same to meet within two weeks, undertake visits to

the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponents, verify the factual position and submit report suggesting appropriate remedial action. The MPSPCB will be the nodal agency for coordination and compliance.

6. Even though in the present case cognizance has been taken by this Bench on the basis of letter petition received on public grievance portal with approval and assignment under order of Hon'ble Chairperson, but in view of the facts and circumstances of the case including the fact that the place of accrual of cause of action lies within jurisdiction of the Central Zone Bench of this Tribunal at Bhopal we are of the considered view that it will be appropriate if the case is further heard by the Central Zone Bench of this Tribunal at Bhopal.

7. Accordingly, the Registry is directed to list the matter before the Central Zone Bench of this Tribunal at Bhopal on 02.09.2025 after obtaining orders from Hon'ble the Chairperson for transfer of the case.

8. Report of the Joint Committee may be filed by Madhya Pradesh State Pollution Control Board and replies/ responses may be filed by respondents no. 1 to 4 before the Central Zone Bench of this Tribunal at Bhopal within one month.

9. A copy of this order be sent to the Member Secretary, CPCB, Member Secretary, MPSPCB and District Magistrate, Raisen by email for requisite compliance.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

July 23rd, 2025
Original Application No. 337/2025/ag

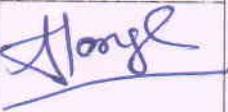
In the matter of NGT OA No. 105/2025 (CZ), 337/2025 (PB)

"Rahul Sharma

Vs

State of Madhya Pradesh & Ors."

Inspection Date : - 13/09/2025

S.No.	Name & Designation	Department & Address	Mobile No.	Signature
1.	DR. Poulami C. Patil	CPCB, Bhopal	9893572766	
2	Sunil Bharadwaj	Forest Subdt. Datapan	9425167 635	
3.	पुनः सिवालय	संज. विभाग आरंभ (1-1/1)	9425493131	
	Dr. Subhath C Pandey	Sr. Environment Officer	9826713114	
5.	Rahul Sharma	Applicant	8770713390	
6	K. N. KATARE	Ro mandideep HIP PCB	9425451951	
7	Aditya Jangal	A.E. ROMPPCB mandideep	8817177188	
8	R.S. Bharti	R.O. MPPCB mandideep	9479554225	

Photograph of the 28 sit on 13.09.2025





Visit of Committee Member with Petitioner

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Construction of Tank in Natural Bawdi Near by Origin Point

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Google Map of Origin of River Betwa



कार्यालय वनमंडलाधिकारी सामान्य वनमंडल औबेदुल्लागंज

क्रमांक / लेखा / 2637

औ.गंज / दिनांक 23.05.2025

प्रति,

प्रधान मुख्य वन संरक्षक
(केम्पा)
म.प्र. भोपाल

विषय:- बेतवा नदी उद्गम स्थल के पुर्नजीवन की कार्य आयोजना।
संदर्भ:- आपके निर्देश दिनांक 23.05.2025

—000—

विषयान्तर्गत निवेदन है कि बेतवा नदी उद्गम स्थल के पुर्नजीवन की कार्य आयोजना तैयार कर स्वीकृति हेतु आपकी ओर संलग्न कर प्रेषित हैं।

संलग्न:- उपरोक्तानुसार।

~~Divisional Officer~~
~~(1) सामान्य वनमंडल औबेदुल्लागंज~~

पृष्ठाक्रमांक / लेखा / 2638
प्रतिलिपि:-

औगंज दिनांक 23.05.2025

- 1 प्रधान मुख्य वनसंरक्षक (वन्यप्राणी) म.प्र. भोपाल की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु सम्प्रेषित।
- 2 मुख्य वन संरक्षक भोपाल वृत्त भोपाल की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

~~Divisional Officer~~
~~(1) सामान्य वनमंडल औबेदुल्लागंज~~

मध्यप्रदेश शासन वन विभाग



बेतवा नदी उद्गम स्थल के पुर्नजीवन
की कार्य आयोजना



वर्ष — 2025—26

अनुमानित लागत : 1122.10 लाख

सामान्य वन मंडल औबेदुल्लागंज

बेतवा नदी के उद्गम स्थल के पुर्नजीवन की कार्य आयोजना

प्रस्तावना :- बेतवा नदी उत्तर भारत में मध्य प्रदेश के रायसेन जिले में झिरी गांव से विंध्य रेंज से निकलती है। यह आम तौर पर मध्य प्रदेश और उत्तर प्रदेश राज्यों के माध्यम से उत्तर पूर्व में बहती है और 380.मील बहने के बाद हमीरपुर के पूर्व में यमुना नदी में मिल जाती है। इसका लगभग आधा हिस्सा बुंदेलखंड की ऊपरी भूमि में टूटने से पहले मालवा पठार के ऊपर से गुजरता है। बेतवा नदी की जामनी और धसान नदियां मुख्य सहायक नदियां हैं।

बेतवा नदी का बेसिन 77° से 81° पूर्वी देशांतर और $23^\circ 8'$ से 26° उत्तरी अक्षांश तक फैला है। मध्य प्रदेश के भोपाल जिले में बेतवा नदी 470 मीटर की ऊंचाई तक पहुँचती है। नदी 590 किलोमीटर की यात्रा करके 106^७68 मीटर की ऊंचाई तक पहुंचने के बाद हमीरपुर के पास यमुना नदी में मिलती है। बेतवा नदी का कुल जलग्रहण क्षेत्र 46.580 वर्ग किलोमीटर है जिसमें मध्य प्रदेश में 31.971 वर्ग किलोमीटर और उत्तर प्रदेश में 14.609 वर्ग किलोमीटर। इस नदी का बेसिन एक प्लेट नुमा आकृति लिए हुए है जिसके चारों ओर बालुई पत्थर की पहाड़ियां हैं। नदी की 14 प्रमुख सहायक नदियां हैं। जिनमें से 11 पूरी तरह से मध्य प्रदेश में हैं और जिनमें से तीन आंशिक रूप से मध्य प्रदेश और उत्तर प्रदेश दोनों में स्थित हैं। यह एक पौराणिक नदी है। जिसका पौराणिक नाम बेत्रावती है। इसे मध्यप्रदेश की गंगा भी कहते हैं। मध्यप्रदेश के लिये बेतवा नदी आर्थिक एवं पर्यावरणाय दृष्टि से अत्यंत महत्वपूर्ण है। अतः इसके उद्गम स्थल एवं नदी का संरक्षण और इसका सदा नीरा होना हर दृष्टि से अत्यंत महत्वपूर्ण है।

कार्य का उद्देश्य :- बेतवा नदी के जल ग्रहण क्षेत्र में जल संरक्षण के कार्य कराये जाने से वर्षा काल में वन क्षेत्रों तथा पहाड़ों से आने वाला वर्षा का जल उपचारित क्षेत्रों में भूमिगत जल के रूप में भूमि में उतरेगा तथा जल स्रोतों को रिचार्ज करने का कार्य करेगा। जिससे झिरी क्षेत्र के समस्त भूमिगत जल स्रोत वर्ष भर जीवित रहेंगे एवं बेतवा नदी के उद्गम स्थल पर वर्ष भर जल स्राव को निरंतर प्रवाह करने में सहायक होगा।

कार्य की अवधि :- स्वीकृति से दो माह

कार्य की लागत :- अनुमानित 1122.10 लाख रुपये।

क्रियान्वयन एजेंसी :- वन मंडल औबेदुल्लागंज

बेतवा नदी उदगम स्थल के पुनर्जीवन की कार्य योजना
प्रस्तावित कार्यो का गोशवारा

क्रमांक	कार्य	मात्रा	प्रस्तावित राशि (लाख में)
1	परकोलेशन टैंक	118	1000.16
2	बोल्डर चेकडेम	3000 घ.मी.	13.98
3	कंटूर ट्रेंच	17900	56.43
4	सी.सी.टी.	27550 मी.	28.95
5	वृक्षारोपण	02 है०	22.58
		योग	1122.1

Divisional Forest Officer
Forest Development Wing

वन परिक्षेत्र अधिकारी
परिक्षेत्र दाहोद

1 परकुलेशन टैंक निर्माण

परकुलेशन टैंक का निर्माण वर्षाजल को तीव्रगति से भूगर्भ में भेजने के उद्देश्यों से किया जाता है। रिसाव तालाबों का निर्माण ऐसे स्थान पर किया जाता है जहां कि मिट्टी रेतली हो तथा उसमें वर्षाजल का रिसाव तेज हो। ऐसे तालाबों की गहराई कम तथा फैलाव ज्यादा रखा जाता है जिससे वर्षाजल रिसाव के लिये ज्यादा से ज्यादा क्षेत्र मिल सके। रिसाव तालाब सामान्यता अपवाह क्षेत्र (Catchment) से प्राप्त अपवाह (Runoff) को ग्रहण करने के लिये बनाया जाता है, इसलिये इस प्रकार के तालाबों में सामान्यतया अतिरिक्त जल निकास की व्यवस्था नहीं की जाती परन्तु निकास द्वार की व्यवस्था कर असामान्य वर्षा की स्थिति में होने वाले नुकसान को रोका जा सकता है। बेतवा उदृग्म स्थल के पुर्नजीवन के परिप्रेक्ष्य में प्रस्तावित परकुलेशन टैंक निम्नानुसार है।



**Detailed Estimate of Percolation Tank
Range Dahod Division Obaidullganj**

MP PWD SOR 2024 Inforced From 01/01/2024

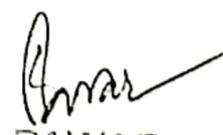
S.no	Item No.	Description of Item	No.	L	B	D/H	Qty	Unit	Rate	Amount
1	2	3	4	5	6	7	8	9	10	11
1	PWD S.O.R 2.3 page No 12	Clearing grass and removal of the rubbish up to a distance of 50 m outside the periphery of the area cleared.	1	1	50.00	50.00	2500	Cum	213.00	532
2	PWD S.O.R 2.1 page No 12	Surface dressing of the ground including removing vegetation and in- equalities not exceeding 15 cm deep and disposal of rubbish, lead up to 50 m and lift up to 1.5 m. in all kinds of soil.	1	1	50.00	50.00	2500	Cum	803.00	200
3	PWD S.O.R 2.7.2 page No 12	Earth work in excavation/ by mechanical means (Hydraulic Excavator)/ manual means over areas (exceeding 30 cm in depth, 1.5m in width as well as 10 sqm on plan) including dressing of sides and ramming of bottom disposal of excavated earth, lead up to 50 m and liftup to 1.5 m, disposed earth to be levelled and neatly dressed. Hard rock (blasting prohibited)	1	30	30.00	1.50	1350	Cum	519.00	7006
4	PWD S.O.R 2.25.2 page No 18	Extra for every additional lift of 1.5 m or part thereof in excavation. (No extra lift is payable if work is done by mechanical means)	1	30	30.00	1.50	1350	Cum	53.00	71
5		For Approach road							LS	50
		Total						G.Total		847


वन परिक्षेत्र अधिकारी
वनपरिक्षेत्र दाहोद

कुल परकुलेशन टैंक - 118

प्रस्तावित राशि - 10.001 करोड (118 X 8.47)

Divisional Forest Officer
Forest Division, Dahod


A.K. PAWAR
BE (Civil)
Retd Civil Engineer
MNREGA & RES Deptt.

बेतवा उदृगम स्थल के पुर्नजीवन के परिप्रेक्ष्य में प्रस्तावित परकोलेशन टैंक निम्नानुसार है।

क्र.	बीट का नाम	कक्ष क्रमांक	परकोलेशन टैंक
1	तुमडाखेडा	पी.एफ. 894	11
2	तुमडाखेडा	पी.एफ. 895	11
3	तुमडाखेडा	पी.एफ. 896	10
4	तुमडाखेडा	पी.एफ. 897	13
5	तुमडाखेडा	पी.एफ. 898	12
6	झिरी	पी.एफ. 900	14
7	झिरी	पी.एफ. 901	14
8	सेतुबरखेडा	पी.एफ. 902	12
9	सेतुबरखेडा	पी.एफ. 903	12
10	सेतुबरखेडा	पी.एफ. 904	9
		योग	118

2 बोल्टर चेक डेम

बेतवा नदी के आस-पास के वनक्षेत्रों में नदी किनारे मिट्टी के कटाव को रोकने हेतु नालों में पत्थर चेक डेम निर्माण कार्य कराया जाना प्रस्तावित है। चेक डेम निर्माण से मिट्टी को बहने से रोकी जावेगी एवं जल एवं भूमि का संरक्षण होगा, वर्षा का जल बोल्टर चेक डेम की सहायता से जमीन में उतरेगा तथा भूमिगत जल में बढ़ोतरी होगी। बेतवा उद्गम स्थल के पुर्नजीवन के परिप्रेक्ष्य में प्रस्तावित बोल्टर चेक डेम निम्नानुसार है।

क्र.	बीट का नाम	कक्ष क्रमांक	बोल्टर चेकडेम
1	तुमडाखेडा	पी.एफ. 894	1000 घ.मी.
2	तुमडाखेडा	पी.एफ. 895	1000 घ.मी.
3	तुमडाखेडा	पी.एफ. 898	1000 घ.मी.
		योग	3000 घ.मी.



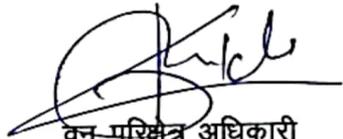
बेतवा नदी किनारे लगे वन क्षेत्रों में स्थित नालो में मिट्टी कटाव रोकने हेतु
चेकडेम निर्माण कार्य का प्राक्कलन

वर्ष 2025-26

क्र.	कार्य विवरण	मात्रा (घ.मी. में)	दर	राशि
1	मिट्टी क्षरण रोकने के उद्देश्य से बेतवा नदी किनारे नालों में पत्थर चेकडेम बनाना			
	पत्थर चेकडेम ले आउट करना पत्थर संग्रहण 100 मी. दूरी तक चेकडेम निर्माण, नाप एवं अभिलेखन करना	1000	01 मा. दि. प्रति घ. मी. @ 466	466000
योग :-				466000

कुल बोल्डर चेक डेम - 3000 घ.मी.

प्रस्तावित राशि - 13.98 लाख (3000 X 466)


वन परिक्षेत्र अधिकारी
परिक्षेत्र दाहोद


Subsidiary Forest Office
Forest Development Unit

3 कन्दूर एवं कन्टीनियस कन्दूर ट्रेंच

कन्दूर एवं कन्टीनियस कन्दूर ट्रेंच जो कि एक निश्चित आकार के गड्ढे होते हैं मुख्यतः उन स्थानों पर खोदे जाते हैं जहां से वर्षा जल नीचे की ओर बह जाता है और जमीन सोख नहीं पाता, इन ट्रेंच की सहायता से वह जल जमीन में समाहित हो जाता है. जिससे आसपास का भूजल तेजी से बढ़ता है. इसके अलावा इन गड्ढों के किनारे की मिट्टी पर पौधारोपण किया जा सकता है, जिसकी वजह से जल संरक्षण भी होता है और भूमि का कटाव भी रुकता है. समोच्च खत्तियां दो प्रकार की होती है, पहला निरन्तर और दूसरा बिखरी हुई. ढालू भूमि पर समोच्च बिन्दुओं को जोड़ते हुए खत्तियों की पंक्तियों का निर्माण किया जाता है। खत्तियों से निकलने वाली मिट्टी को निचली तरफ मेंड के रूप में लगा दिया जाता है। समोच्च खत्तियां अपवाह वेग को तोड़ती है तथा अपवाह के सम्पूर्ण या कुछ भाग का भण्डारण करती है।



Detailed estimate for Contor trench

1	PWD S.O.R 2.7.2 page No 12	Earth work in excavation/ by mechanical means (Hydraulic Excavator)/ manual means over areas (exceeding 30 cm in depth, 1.5m in width as well as 10 sqm on plan) including dressing of sides and ramming of bottom disposal of excavated earth, lead up to 50 m and liftup to 1.5 m, disposed earth to be levelled and neatly dressed. Hard rock (blasting prohibited)	1	3	0.45	0.45	0.6075	Cum	519.00	315
total trench=17900									5643736	



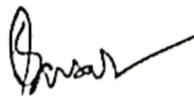
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Retd Civil Engineer
MNREGA & RES Deptt.



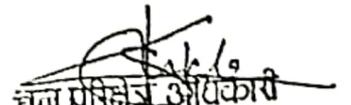
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वनपरिक्षेत्र दालद

Detailed estimate for Countinous Contor Trench

3	PWD S.O.R 2.7.2 page No 12	Earth work in excavation/ by mechanical means (Hydraulic Excavator)/ manual means over areas (exceeding 30 cm in depth, 1.5m in width as well as 10 sqm on plan) including dressing of sides and ramming of bottom disposal of excavated earth, lead up to 50 m and liftup to 1.5 m, disposed earth to be levelled and neatly dressed. Hard rock (blasting prohibited)	1	27550	0.45	0.45	5578.875	Cum	519.00	289543
total trench=27550									289543	



A.K. PAWAR
BE (Civil)
Retd Civil Engineer
MNREGA & RES Deptt.



वन परिक्षेत्र अधिकारी
वनपरिक्षेत्र दालद

Divisional Forest Officer
(7) Forest Development Wing

बेतवा उदगम स्थल के पुर्नजीवन के परिप्रेक्ष्य में प्रस्तावित कन्टूर एवं कन्टीनियस कन्टूर ट्रेंच निम्नानुसार है।

क्र.	बीट का नाम	कक्ष क्रमांक	सी.सी.टी.	कंटूर ट्रेंच
1	तुमडाखेडा	पी.एफ. 894	2100 मी.	1400
2	तुमडाखेडा	पी.एफ. 895	1550 मी.	1500
3	तुमडाखेडा	पी.एफ. 896	1600 मी.	1500
4	तुमडाखेडा	पी.एफ. 897	4000 मी.	3000
5	तुमडाखेडा	पी.एफ. 898	2500 मी.	2800
6	झिरी	पी.एफ. 900	2800 मी.	2200
7	झिरी	पी.एफ. 901	3600 मी.	800
8	सेतुबरखेडा	पी.एफ. 902	3600 मी.	1100
9	सेतुबरखेडा	पी.एफ. 903	3400 मी.	2400
10	सेतुबरखेडा	पी.एफ. 904	2400 मी.	1200

4 वृक्षारोपण (मियोवाकी पद्धति से)

बेतवा उदगम स्थल के निकट 2 हैक्टेयर क्षेत्र में सघन वृक्षारोपण कार्य प्रस्तावित है। इस कार्य में उन पौधों को लगाये जाना प्रस्तावित है जिनके द्वारा उदगम स्थल के निकट जल संरक्षण कार्य संपादित किया जा सके। इस प्रकार वृक्षारोपण से भूजल संरक्षण में मदद मिलेगी क्योंकि पेड़ पानी को सोख लेते हैं और मिट्टी में पानी को रोकते हैं, जिससे भूजल स्तर बढ़ता है। पेड़ पानी को वाष्प के रूप में भी छोड़ते हैं, जो हवा में उठती है और बारिश में बदल जाती है, जिससे भूजल पुनर्भरण में मदद मिलती है। बेतवा उदगम स्थल के पुनर्जीवन के परिप्रेक्ष्य में प्रस्तावित वृक्षारोपण कार्य निम्नानुसार है।

क्र.	बीट का नाम	कक्ष क्रमांक	स्थान	कार्य का नाम	मात्रा
1	तुमडाखेडा	पी.एफ. 897	बेतवा उदगम स्थल	वृक्षारोपण कार्य	2 हैक्टेयर

क्षेत्रफल - 2 हेक्टेयर		अवधि - 3 वर्ष			मानव दिवस दर रूपये :- 466		
क्रमांक	कार्य का विवरण	मात्रा	यूनिट	दर मा.दि०	दर	यूनिट	राशि
1	सर्वे सीमांकन कार्य	2	हे.	0.45	209.7	प्रति हे.	419
2	फेसिंग हेतु बारबेड वायर क्य (पांच पंक्तियों में 2000 र०मी०)	500	कि.ग्रा.	0	64.9	प्रति कि०ग्रा०	32450
3	फेसिंग हेतु गद्दा खुदाई (0.20 X 0.30 X 0.45 से०मी०)	320	नग	3.8	1770.8	प्रति सैकडा	5667
4	आर०सी०सी० पोलस फिक्सिंग कार्य (0.30 X 0.30 X 0.45. 160 X 6.400 घ०मी०) PWD SOR अनुसार	12.8	घ.मी.	0	3890	प्रति घ०मी०	49792
5	बारबेड वायर 5 पंक्ति में खिंचना	800	र.मी.	0.16	74.56	प्रति र०मी०	59648
6	ट्रेक्टर द्वारा गहरा प्लाउ कार्य (1 हेक्टेयर क्षेत्र में)	16	घ.टे.	0	1000	प्रति घण्टा	16000
7	ट्रेक्टर द्वारा कलटिवेटर से जुताई कार्य (1 हेक्टेयर क्षेत्र में)	8	घ.टे.	0	800	प्रति घण्टा	6400
8	वर्मी कम्पोस्ट खाद क्य प्रति पौधा 500 ग्राम के मान से 23000 पौधों के लिये 11500 कि०ग्रा०	46000	वर्मी	0	5	प्रति कि०ग्रा०	230000
9	पौधा क्य	46000	पौधे	0	10	प्रति पौधा	460000
10	पौधा परिवहन कार्य 0 से 50 कि०ग्रा०	46000	पौधे	0	3	प्रति पौधा	138000
11	पौधा रोपण कार्य जुताई किये गये क्षेत्र में ब्लॉक बनाकर	46000	पौधे	0.16	74.56	प्रति सैकडा	34298
12	निदाई कार्य वर्ष में 3 बार (अंकुरण बेड के मान से लगभग 1000 बेड)	2000	बेड	0.15	69.9	प्रति बेड	139800
13	सिंचाई कार्य वर्ष में 6 बार आवश्यकतानुसार (अंकुरण बेड के मान से लगभग 1000 बेड)	2000	बेड	0.05	23.3	प्रति बेड	46600
14	सुरक्षा	1	1	466	12	12125	145500
15	अन्य व्यय	-	LS	-	LS		10000
योग							1374574

वन निरीक्षण अधिकारी
दाहोद

Additional Forest Officer
Forest Department, Dahod

46

द्वितीय वर्ष

क्षेत्रफल - 2 हैक्टेयर		अवधि - 3 वर्ष			मानव दिवस दर रूपये :- 466		
व्यय का प्राक्कलन (आर.सी.सी. पोलस एवं बारवेड वायर की फैसिंग के साथ)							
क्रमांक	कार्य का विवरण	मात्रा	यूनिट	दर मा.दि०	दर	यूनिट	राशि
1	मृत पौधा बदलना (रोपित किये गये पौधों का 10 प्रतिशत)	4600	पौधे	0.16	74.56	प्रति सैकडा	3430
2	निदाई कार्य वर्ष में 2 बार	2000	वेड	0.15	69.9	प्रति वेड	139800
3	सिंचाई कार्य वर्ष में 5 बार आवश्यकतानुसार	2000	वेड	0.05	23.3	प्रति वेड	46600
4	वर्मीकम्पोस्ट खाद क्रय प्रति पौधा 100 ग्रा. के मान से 46000 पौधों के लिये 4600 कि. ग्रा.	4600	कि.ग्रा.	0	5	प्रति कि.ग्रा.	23000
5	सुरक्षा	1	1	466	12	12125	145500
6	अन्य व्यय	-	LS	-	LS		10000
योग							368330
7	श्रमिक दर वृद्धि 10 प्रतिशत	-	-	-	-	-	36833
8	कुल योग						405163

Subdivisional Forest Officer
(S) Forest Development Wing

वन परिक्षेत्र अधिकारी
दाहोद

वर्ष

तृतीय वर्ष

क्षेत्रफल - 2 हैक्टेयर		अवधि - 3 वर्ष			मानव दिवस दर रूपये :- 466		
व्यय का प्राक्कलन (आर.सी.सी. पोलस एवं बारवेड वायर की फैसिंग के साथ)							
क्रमांक	कार्य का विवरण	मात्रा	यूनिट	दर मा.दि०	दर	यूनिट	राशि
1	निदाई कार्य वर्ष में 2 बार (अंकुरण बेड के मान से लगभग 2000 बेड)	2000	बेड	0.15	69.9	प्रति बेड	139800
2	सिंचाई कार्य वर्ष में 4 बार आवश्यकतानुसार (अंकुरण बेड के मान से लगभग 2000 बेड)	2000	बेड	0.15	69.9	प्रति बेड	139800
5	सुरक्षा	1	1	466	12	12125	145500
3	अन्य व्यय	-	LS	-	LS		10000
योग							435100
4	श्रमिक दर वृद्धि 10 प्रतिशत	-	-	-	-	-	43510
5	कुल योग						478610

Subdivisional Forest Officer
(S) Forest Development Wing

वन परिक्षेत्र अधिकारी
दाहोद

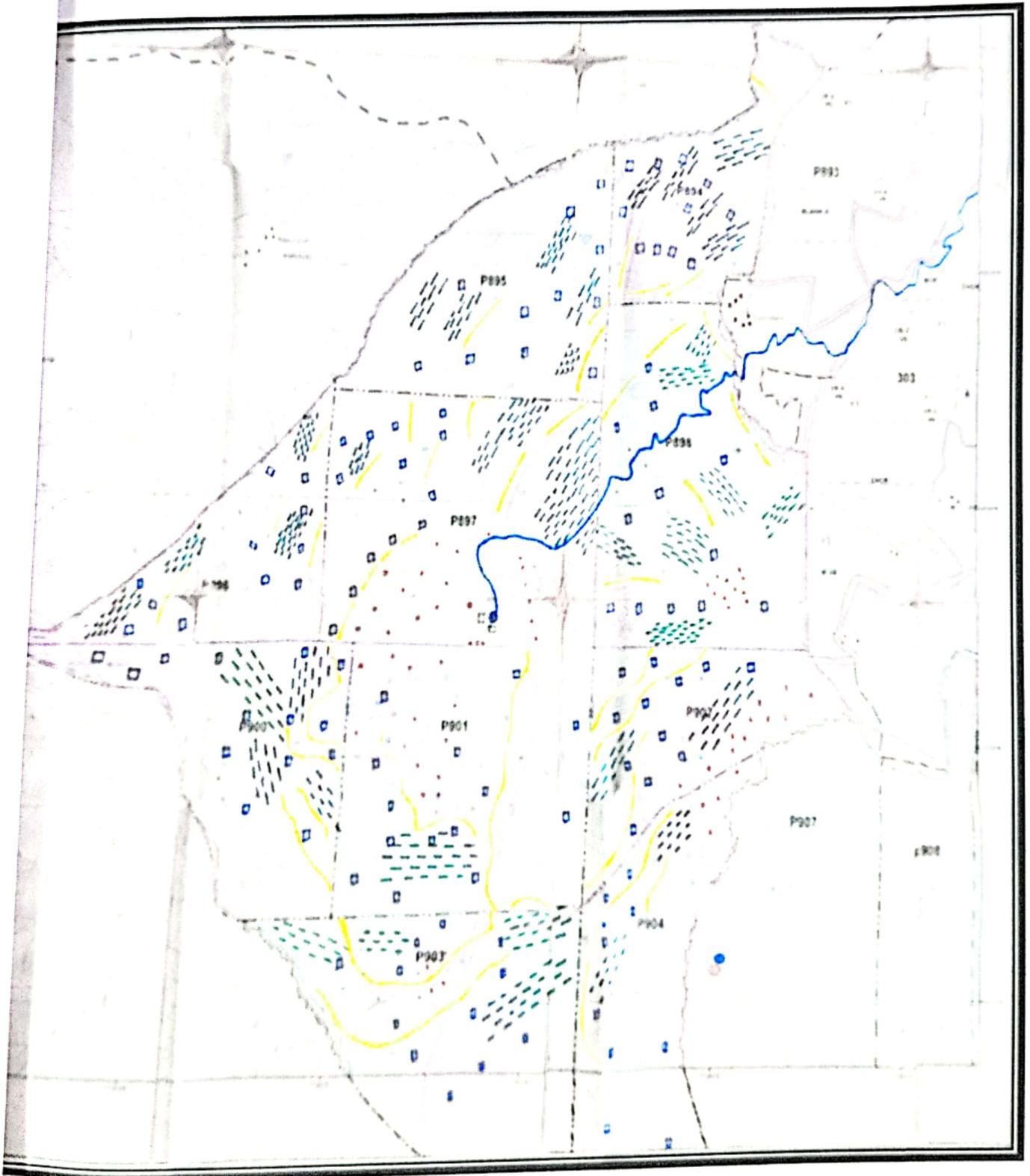
गोशाला

क्रमांक	वर्ष	हेक्टेयर	राशि
1	प्रथम	2.00	1374574
2	द्वितीय	2.00	405163
3	तृतीय	2.00	478610
		योग	2258346

Divisional Forest Officer
G. Forest Division, Dahod

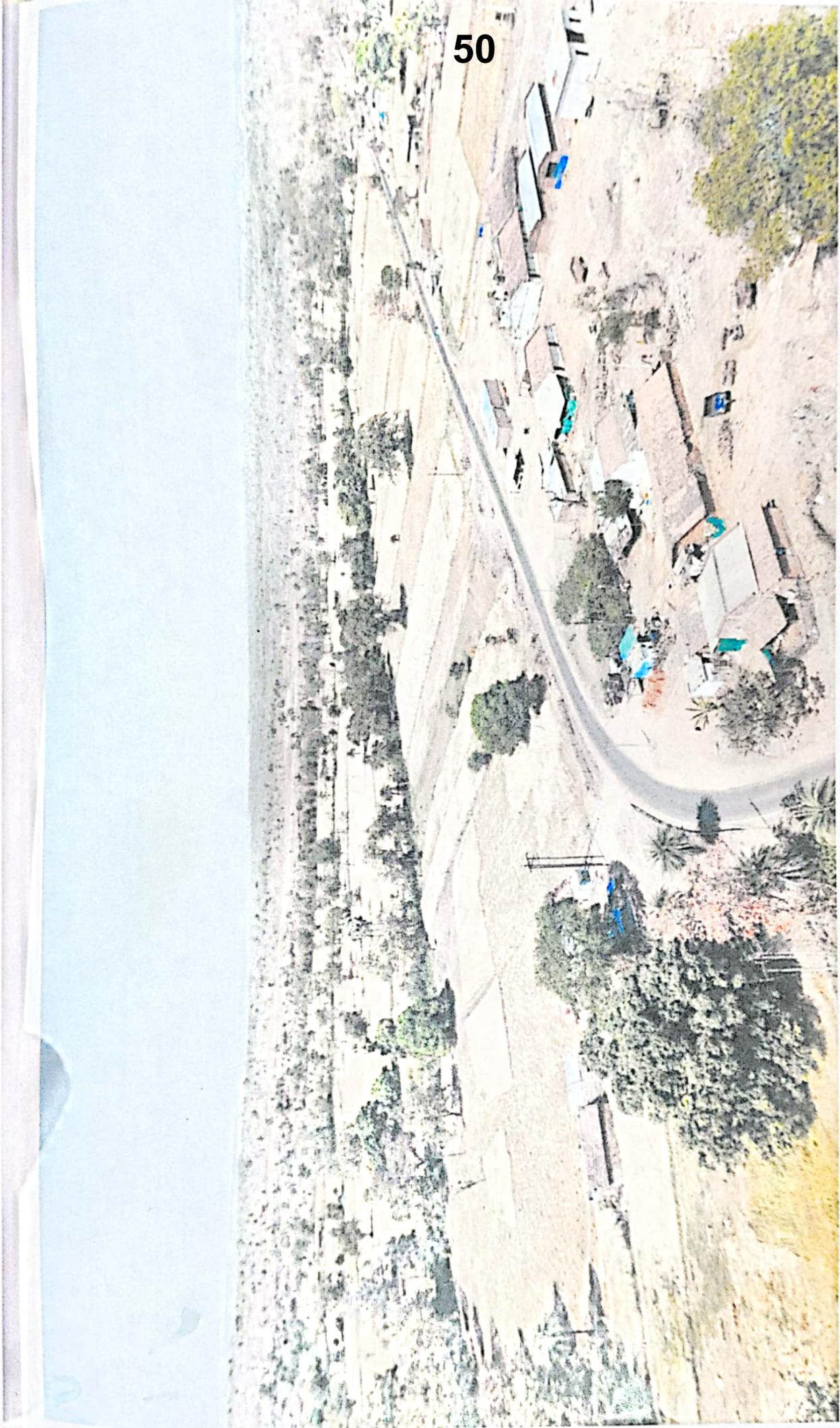
वन परिक्षेत्र अधिकारी
दाहोद

प्रस्तावित कार्यो का नक्शा





50



51



Untitled Map
Add a description for your map

वेतवा नदी से कॅचमेंट एरिया



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17

Untitled Map

Write a description for your map

बेतवा नदी उदगम से मण्डीदीप तक

- Legend
- Betwa River
 - Chambharganj
 - Untitled Path



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Untitled Map

वन मडल औबेदुल्लागज में वेतवा नदी का प्रवाह मार्ग

Legend

- Betwa River
- Chhedilabhangaj
- Untitled Path



Email

Legal Cell

JCR in OA 105-2025 (RAHUL SHARMA v STATE OF MADHYA PRADESH & Ors.)

From : Legal Cell <legalcell.pcb@mp.gov.in> Mon, Oct 13, 2025 01:10 AM
Subject : JCR in OA 105-2025 (RAHUL SHARMA v STATE OF MADHYA PRADESH & Ors.) 📎 1 attachment
To : harnengt <harnengt@gmail.com>, rahulramsharma1985@gmail.com, Dr. Rajesh Rajora, ACS WRD <pswrd@mp.gov.in>, cpcb bhopal <cpcb.bhopal@gmail.com>, COLLECTOR RAISEN <dmraisen@mp.gov.in>, drsubashcpandey@gmail.com
Cc : parul bhadoria04 <parul.bhadoria04@gmail.com>, romppcbmandideep@gmail.com

Madam/Sir

Please find enclosed copy of Joint Committee Report filed by MPPCB in Original Application No. 105/2025 (CZ) [NGT PB OA 337/2025] (Rahul Sharma V/s State of Madhya Pradesh) & Ors. This mail may be treated as proof of service.

Regards
Legal Section
MP PCB

 **Joint Committee Report NGT OA 105 2025.pdf**
12 MB
